IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 18th day of November, 2009

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

(1) ORIGINAL APPLICATION No.441/2008

Ved Prakash Sharma
S/o Shri Ramavtar Sharma,
R/o Village & Post Khejroli,
District Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1 Union of India through
Secretary (Revenue),
Ministry of Finance,
Vitya Bhawan,
New Delhi.

2. Chief Commissioner,
Custom and Central Excise Jaipur-I,
Govt. of India,
Statue Circle,
Jaipur.

3. Commissioner,
Custom and Central Excise Jaipur-I,
Revenue Building,
Statue Circle,
Jaipur.

... Respondents

(By Advocate : Shri D.C.Sharma)

(2) ORIGINAL APPLICATION No.443/2008

Umesh Kumar Sharma
Casual Labour in the
O/o Chief Commissioner,
Custom and Central Excise,
Statue Circle,

Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary (Revenue),
Ministry of Finance,
Vitya Bhawan,
New Delhi.

2. Chief Commissioner,
Custom and Central Excise Jaipur-I,
Govt. of India,
Statue Circle,
Jaipur.

3. Commissioner,
Custom and Central Excise Jaipur-I,
Revenue Building,
Statue Circle,
Jaipur.

... Respondents

(By Advocate : Shri D.C.Sharma)

(3) ORIGINAL APPLICATION No.444/2008

Madan Lal Verma
Casual Labour in the
O/o Chief Commissioner,
Custom and Central Excise,
Statue Circle,
Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary (Revenue),
Ministry of Finance,
Vitya Bhawan,
New Delhi.

2. Chief Commissioner,
Custom and Central Excise Jaipur-I,

Govt. of India,
Statue Circle,
Jaipur.

... Respondents

(By Advocate : Shri D.C.Sharma)

ORDER (ORAL)

As common question of law and facts is involved in these three cases, the same are being disposed of by this common order.

2. Learned counsel for the parties agree that the issue involved in these cases is identical to the issue involved in OA 440/2008 [Ram Lal Bhati v. Union of India & Ors.] & OA 442/2008 [Ghanshyam Gujar v. Union of India & Ors.], decided by this Tribunal by a common order dated 11.11.2009.

3. In view of what has been stated above, these OAs shall also stand disposed of as per the reasons recorded in the common order dated 11.11.2009, passed in OAs 440 & 442/2008. The Registry is directed to place a photo-stat copy of the order dated 11.11.2009 on the files of these respective OAs.

4. With these observations, the OAs stand disposed of. No order as to costs.

(B.L.KHATRI)
MEMBER (A)

(M.L.CHAUHAN)
MEMBER (J)

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